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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH  
NEW DELHI.

O.A.No.991/96

New Delhi: this the 13 day of Nov., 1996.

HON'BLE MR.S.R.ADIGE MEMBER (A).

HON'BLE DR.A.VEDAVALLI, MEMBER (J).

1. National Federation of the Blind,  
a Registered Association under  
Society Registration Act, through  
its General Secretary Shri S.K.Rungta,  
2322, Laxmi Narain Street,  
Paharganj,  
New Delhi - 55.
2. Shri Vichitra Vijay,  
S/o Late Shri Sultan Singh,  
R/o 2322, Laxmi Narain Street,  
Paharganj,  
New Delhi - 55.
3. Shri N.K.Saini,  
S/o Shri Dharambir Singh,  
r/o Village-Goyna, P.O.Hapur,  
Distt. Ghaziabad (UP).
4. Shri Jago Ram,  
S/o Shri Ami Lal,  
R/o 40-B, Ambala Cantt,  
Ambala,  
Haryana

.....Applicants.

( By Advocate: Shri S.K.Rungta )

Versus

Union of India,  
through Secretary,  
Department of Personnel,  
Govt. of India,  
North Block,  
New Delhi.

2. Union Public Service Commission  
through its Chairman,  
Dholpur House,  
Shahjahan Road,  
New Delhi - 110011

.....Respondents.

(By Advocate: Shri P.H.Ramchandani )  
With Sh.V.S.R.Krishna.

JUDGMENT

BY HON'BLE SHRI S.R.ADIGE MEMBER (A).

Heard.

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2. Learned counsel for both parties agree that having regard to provisions of the Persons With Disabilities (Equal opportunities, Protection of Rights and Full Participation) Act, 1995 which has come into force w.e.f. 7.2.96, in the first instance, the representatives of the applicants should be given an opportunity to file a self-contained representation to the respondents who should give the representationists a personal hearing, and thereafter dispose of that representation in accordance with law by a detailed, speaking and reasoned order within a specified time limit. Applicants' counsel however prays that this OA be kept pending till then.

3. We do not consider it necessary to keep this OA pending, till such time as the respondents pass their order in terms of the above paragraph. If any grievance subsists in respect of the order so passed, it will constitute a separate cause of action for the applicants for which they <sup>would</sup> have the liberty to approach the Tribunal through fresh appropriate proceeding in accordance with law, if so advised.

4. In the result, we dispose of this OA with a direction that in the event the applicants file a self-contained representation to the respondents within 2 weeks from the date of receipt of a copy of this order, the respondents will after giving the applicants a personal hearing, dispose of that representation by means of a detailed, speaking and reasoned order in

accordance with law within 6 weeks from the date of such hearing.

5. The OA stands disposed of accordingly in terms of paragraph 3 and 4 above. No costs.

A.Vedavalli  
( DR.A. VEDAVALLI )  
MEMBER (J)

S.R.Adige  
( S.R. ADIGE )  
MEMBER (A)

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